

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
ZONE, PUNE

Original Application No. 186/2024

IN THE MATTER OF:

Manilal Dahyabhai Patel ...Applicant

Versus

Shree Charbhuj Agro Fertilizers Co. & Ors. ...Respondents

AFFIDAVIT OF REJOINER BY AJIT MANILAL DAHYABHAI PATEL

(POWER OF ATTORNEY HOLDER OF THE APPLICANT)

I, Ajit Manilal Dahyabhai Patel, son of Manilal Dahyabhai Patel, aged about 50 years, residing at Ankleshwar, do hereby solemnly affirm and state as follows:

I state that I am the duly authorised Power of Attorney holder of the Applicant. The Power of Attorney is already on record. I am fully conversant with the facts and circumstances of the case and competent to file the present Rejoinder. I further state that I have carefully read the Affidavit-in-Reply filed by Respondent No. 1 and, save and except what is specifically admitted herein, all statements, submissions and contentions made therein are denied as false, misleading, and contrary to the statutory record.

I state that the Respondent's allegation that the Applicant has not identified the hazardous waste involved is wholly misconceived and factually incorrect. The Applicant has consistently stated that the Respondent's partners were bringing various categories of industrial and ETP waste into the premises for monetary consideration, thereby using the unit as an unauthorised dumping site. The Respondent has failed to produce a single procurement invoice, purchase record, delivery challan, or stock register to demonstrate lawful procurement of fresh raw material as mandated under its Consent to Operate. On the contrary, the GPCB Closure Order dated 11.07.2024 records the presence of hazardous waste including chemical sludge, contaminated residues, and mixed chemical waste. The said order further records that no hazardous waste manifests were maintained, no TSDF disposal records exist, no authorisation for hazardous waste handling was obtained, and no compliant storage facility was found.

These findings conclusively establish illegal acceptance, storage, and mishandling of hazardous waste.

I respectfully submit that the documentary evidence on record clearly establishes that the Respondent has been procuring and utilizing waste materials since at least 2014. The invoices issued by United Phosphorus Limited (UPL), a large-scale pesticide manufacturing unit,



demonstrate that materials such as "DCP Sludge," which constitute industrial waste/by-products, were being supplied to the Respondent as early as 2014

These invoices are official commercial and excise documents bearing unique invoice numbers, dates, and statutory details, thereby establishing their authenticity and traceability to the originating entity, i.e., UPL. The nature of the material described therein, coupled with the identity of the supplier as a pesticide manufacturing unit, clearly indicates that the Respondent was procuring industrial waste and not fresh raw materials.

This evidence shows greater significance when read in conjunction with the recent procurement records (2023–2024), which demonstrate continued sourcing of waste materials from multiple industrial entities (i.e. Arti Industries and Shivam Alum). The continuity of such transactions over a span of nearly a decade establishes a persistent and systematic practice of waste procurement and usage by the Respondent.

It is therefore evident that the Respondent's operations involve the handling and utilization of Hazardous waste in direct contravention of its consent conditions, which mandate the use of **fresh raw materials only**, and **prohibit the use of hazardous and ETP waste**. The Respondent's denial of such activities is thus demonstrably false and contrary to the documentary evidence on record. **(Annexure-1 Colly).**

I state that the Respondent's statement that its unit has been lying closed since 11.07.2024 is incorrect and unsubstantiated. A closure order is issued only against an operational unit found in violation of environmental norms. The Respondent has failed to produce any proof of actual compliance with the closure order, including any sealing panchnama, electricity disconnection record, water disconnection, or compliance report submitted to the authorities. In the absence of such evidence, the claim of closure is untenable. A closure order issued by a statutory authority constitutes prima facie evidence of serious environmental violations and cannot be trivialised.

I state that the Respondent's reliance on Consent to Operate is misplaced, as consent does not imply compliance. The Respondent has failed to produce any effluent monitoring reports, ETP operation records, hazardous waste manifests, annual returns, or TSDF receipts. The GPCB Notice and Closure Order clearly establish that the Respondent has violated the conditions of its consent.

I state that the Respondent's claim that it is engaged only in the manufacture of organic manure or bio-fertilizer is contrary to the inspection record. Organic processes does not involve procuring chemical sludge, hazardous residues, or contaminated wastewater discharge, all of which have been recorded during inspection. The presence of such hazardous materials clearly disproves the Respondent's claim and establishes that the unit was handling industrial hazardous waste.

I state that the Respondent's denial of wastewater discharge is incorrect. The GPCB inspection report clearly records that contaminated water from the Respondent's premises entered the Applicant's agricultural land. The Agricultural Officer's report records crop damage, soil degradation, and contamination consistent with industrial effluent discharge. The Collector and other authorities have independently confirmed contamination of the land and bore-well water

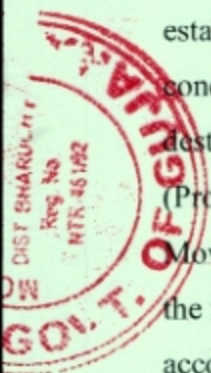


originating from the Respondent's premises. The Agricultural Officer's report further categorically confirms that wastewater discharge from the Respondent has directly affected the Applicant's land. These consistent findings by multiple independent authorities establish a clear link between the Respondent's activities and the environmental damage caused.

I state that subsequent to the issuance of the Closure Order, the Respondent has deliberately dismantled the entire unit and removed all structures and materials from the premises in an apparent attempt to evade liability and frustrate regulatory action. The as-on-date geotagged photographs annexed herewith clearly demonstrate that the unit has been completely dismantled and the site cleared of operational infrastructure. I further state that during this process, the Respondent has not followed any lawful procedure for handling or disposal of hazardous waste and has failed to produce any disposal manifests, transportation records, TSDF receipts or invoices as mandated under law. It is evident that the hazardous and industrial waste earlier stored at the site has been clandestinely removed and dumped at undisclosed locations, as consistently stated by the Applicant from the very beginning, namely that the premises was being used as a dumping site for hazardous and industrial waste and not as a genuine manufacturing unit, which clearly reiterates and substantiates the Applicant's consistent case that the premises was being used as a dumping ground and that the subsequent dismantling and removal of the unit is only a continuation of such unlawful activity aimed at concealing the same. Significantly, the contaminated soil at the site continues to remain untreated and exposed, as is evident from the said geotagged photographs, clearly indicating that no remediation or decontamination measures have been undertaken. The continued presence of contaminated soil establishes ongoing environmental damage and risk to surrounding land and groundwater. Such conduct amounts to illegal disposal of hazardous waste, continuing environmental pollution and destruction of material evidence, thereby obstructing the enforcement of the Environment (Protection) Act, 1986 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The dismantling of the unit after detection of violations, coupled with the failure to remediate contaminated soil, clearly demonstrates the Respondent's intent to evade accountability and warrants strict action, including environmental compensation, site remediation and investigation into illegal dumping (**Annexure-2 Colly**).

I state that despite serious statutory findings, the Respondent has not produced any supporting evidence such as laboratory reports, process flow charts, waste disposal records, photographic evidence, or compliance documentation. In the absence of mandatory statutory records, an adverse inference is liable to be drawn against the Respondent.

I state that the Respondent is liable under the Polluter Pays Principle and the Precautionary Principle as consistently applied by this Hon'ble Tribunal. The illegal handling of hazardous waste and discharge of contaminated water has caused damage to soil, crops, and groundwater, thereby attracting strict environmental liability. The continued denial of established facts amounts to obstruction of environmental justice.



PRAYER

In view of the foregoing, the Applicant, through his Power of Attorney holder, humbly prays that this Hon'ble Tribunal may be pleased to:

- (a) Reject the Affidavit-in-Reply filed by Respondent No. 1 as false, misleading, and contrary to statutory records;
- (b) Pass such other orders as this Hon'ble Tribunal may deem fit in the interest of justice.

VERIFICATION

I, Ajit Manilal Dahyabhai Patel, son of Manilal Dahyabhai Patel, the duly authorised Power of Attorney holder of the Applicant Mr. Manilal Dahyabhai Patel, do hereby verify that the contents of the accompanying Rejoinder Affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

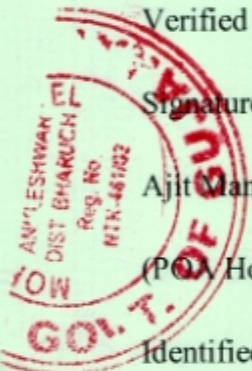
Verified at Ameklason on this 3 day of APR 2026, 2026.

Signature: [Signature] 3 APR 2026

Ajit Manilal Dahyabhai Patel
(POA Holder of the Applicant)

Identified by: Adv. Sansay Ahir

Before Me: NOTARY (Name & Seal)





Solemnly Affirm before Me by Shri A. M. Patel who is identified by Shri Sansay Ahir of documents and explained him/her in his vernacular.

[Signature]
M. B. PATEL
B.Com., LL.B.
ADVOCATE & NOTARY
(Govt. of Guj.)



Reg. No. 1464/2016
Date 3 APR 2026



(Annexure 1-colly)

TAX INVOICE		ORIGINAL FOR BUYER								
 UNITED PHOSPHORUS LTD. S.P.I. 5002-1 PLOT NO. 117/111, G.D.C. ESTATE ANKLESHWAR 392 PHONE: (0260) 240221, 240226, 240249 FAX: 240611, 240217		 EXCISE CUM COMMERCIAL INVOICE Invoice No. 1419454093 Excise Invoice cum Det Chalan No. 140035439 Invoice Date: 07.02.2014								
Marketing Office: (Siphos House, Madhu Park, G.D. Marg, 11th Road, Khar(W) MUMBAI) Phone: (022) 26041111, 26045250, 26045251 Fax: 91-22-26041010, 26461368		Range: 1. Central Excise & Customs Building, Plot No. 243, Behind Station, Chennai, G.D.C. Estate, Ankleshwar 392 002 Division: 2. Central Excise & Customs Building, Plot No. 243, Behind Station, Chennai, G.D.C. Estate, Ankleshwar 392 002 Commissioner & Central Excise & Customs Building, New Gandhi Bag, Chokkikulam, SURA Central Excise Registration No. G.D.C. No. AA2015580485 P.L.A. No. TN G.S.T. No. 242070004 DK 05070002 TN G.S.T. No. 241070004 DK 13-04-1993								
Name & Address of consignee: Code: 1032540 THREE CHARBOLA AGRO FERTILISER COMPANY PLOT NO. 148, OFF. G.D.C. OFFICE, G.D.C. ESTATE ANKLESHWAR 392002 Tel: 0221103274 E.C.C. No. TN LST/ST/ No. 2421103274 DT 06-10-06/241103274 DT 06-10-06		Name & Address of customer: Code: 1032540 THREE CHARBOLA AGRO FERTILISER COMPANY PLOT NO. 148, OFF. G.D.C. OFFICE, G.D.C. ESTATE ANKLESHWAR 392002 Tel. Fax E.C.C. No. TN LST/ST/ No. 2421103274 DT 06-10-06/241103274 DT 06-10-06								
Name of taxable commodity: ANKLESHWAR 392002 Tel: 0221103274 E.C.C. No. TN LST/ST/ No. 2421103274 DT 06-10-06/241103274 DT 06-10-06		Any concessional rate of duty claimed: NO & DATE OF NOTIFICATION								
TAXES/CHARGES/HEADINGS No.: 2814 90		Any concessional rate of duty claimed: NO & DATE OF NOTIFICATION								
Description of Goods		Packing		Total Quantity		Net Weight		Net Weight on 100% Basis		TOTAL
Sl. No.	Batch No. / Specification / marks	Qty. %	No. of Package	Average contents per package	Gross Weight KGS/TR	Tare Weight KGS/TR	Net Weight KGS/TR	Net Weight on 100% Basis KGS/TR	Basic price per KGS/TR	Amount (Rupees)
01	D.P. SLUDGE		01 DUMPER	17720 KG	28960.000	11270.000	17720.000	17720.000	0.000	177.20
TOTAL					28960.000	11270.000	17720.000	17720.000		177.20
Total Excise Duty Payable in Words Rupees RUPEES TWENTY ONE AND PAISE NINETY ONLY Payment Terms Due Strictly in 30 days Payment Due on: 09.03.2014 PESTICIDES FOR AGRICULTURE USE EXEMPT FROM OCTROI							Excise Duty @ 12.00 % Payable: 21.26 EdCess @ 2.00 %: 0.43 SE Cess @ 1.00 %: 0.21 VAT/CST @ 4.00: 7.96 SC 1.00: 1.99 Insurance: - Freight: - Rounding Off: 0.05 Total AMT: 209.00			
For all accounts related matters, please mention commercial invoice number Invoice: 11.38.23 Date: 07.02.2014 Storage Tank Nos: Top Seal, Bottom Seal Preparation: 11.58.20 Date: 07.02.2014 Removal: 11.58.20 Date: 07.02.2014							Total Rupees in words: RUPEES TWO HUNDRED AND NINE ONLY			
Internal Document Number: 92272 Internal should not be accepted in case of the invoice used in factory or elsewhere Date of issue of the invoice: 07.02.2014							This is to certify that the price declared herein is as per Section 4 of the Central Excise Act, 1944 and that the amount indicated in the document, represents the price actually charged by us and that there is no additional consideration (including benefits or discounts) from the goods, used & where what has been declared & it also affirms that what is said is correct Prepared by (E & O E) For UNITED PHOSPHORUS LIMITED AUTHORISED SIGNATORY			
Registered office: 3-11 G.D.C. Estate, VAPI(Gujarat) - 396 195. Phone: (0260) 2401717/19. Fax: (0260) 2401523, 2401592							TERMS & CONDITIONS: 1) Interest @ 24% will be charged on all over due invoices. 2) Goods if the invoice are forwarded on your account and the Our responsibility ceases once goods reach our Factory or Dock. 3) All communications and payments should be sent to Marketing Office address in Mumbai for goods Invoice. 4) Please submit your Sales Tax Declaration Form within 15 days from the date of Invoice. 5) Any complaints about the goods supplied under the Invoice should reach directly to the Marketing Office within 10 days of receipt of goods. 6) Liquid Chemical supply of Phosphorus 1 Party a cylinder with cap & terminals. SUBJECT TO GUARANTY AND INSURANCE			



TAX INVOICE				ORIGINAL FOR BUYER							
 UNITED PHOSPHORUS LTD. UPL UNIT-1 PLOT NO 141/142, G.I.D.C. ESTATE, VAPU (GUJARAT) PHONE (0260) 240123, 240124, 240125 FAX 240123, 240124		 V211103108		EXCISE CUM COMMERCIAL INVOICE Rule 11 of Central Excise Rules 2002		Commercial invoice No. 1419453961 Excise Invoice cum Declaration No. 1400035234 Invoice Date 28.01.2014					
Marketing Off: Uniphos House, Madhu Park, C.D. Marg, 11th Road, Khar(W), MUMBAI Phone: (022) 26041111, 26045250, 26045251 Fax: 91-22-26041010, 26461365		Range: 1, Central Excise & Customs Building, Plot No. C-45, Behind Roshan Cinema, G.I.D.C. Estate, Anandnagar, 382 002, District: 8, Central Excise & Customs Building, Plot No. C-45, Behind Roshan Cinema, G.I.D.C. Estate, Anandnagar, 382 002, Commissioner: 3, Central Excise & Customs Building, Opp. Gandhi Bagh, Chhara Bazar - SURAT Central Excise Registration No. E.C.C. No. AAC/010502/0005 P.L.A. No. TN/G.S.T. No. 242072059K Dt. 01-07-2002 TN/G.S.T. No. 24702700106 Dt. 13-09-1993		Name & Address of consignee: Code: 1032540 THREE CHARBHEJA AGRO FERTILIZER COMPANY PLOT NO. 149 OFF. GDS OFFICE, GIDC ESTATE ANKLESHWAR, 390002 Tel: 02791133399/0471155 Fax: 02791133399 E.C.C. No. TN/EST/ST No. 2421102794 DT. 06-10-09		Name & Address of customer: Code: 1032540 THREE CHARBHEJA AGRO FERTILIZER COMPANY PLOT NO. 149 OFF. GDS OFFICE, GIDC ESTATE ANKLESHWAR, 390002 Tel: Fax: 02791133399/0471155 E.C.C. No. TN/EST/ST No. 2421102794 DT. 06-10-09		P.O. No. / D.A. / C.F. / Invoice No. / Date S.O. / S.T.O. No. / Date / Invoice No. / Date Mode of Transport ROAD Name of Transport THREE CHARBHEJA CARRIERS Entry Receipt No. / FR 285 Truck No. / 0210071007 Transport Arranged By: Freight Freight paid by UPL, Freight paid by UPL			
NAME OF EXCISABLE COMMODITY Ammonia, Anhydrous (N-Phosphate Solution) Others:		TARIFF CHAPTER/SUB-HEADING NO. 2814 30		IF ANY CONCESSIONAL RATE OF DUTY CLAIMED, NO. & DATE OF NOTIFICATION							
Sl. No.	Description of Goods	Batch No. / Identification marks	Purity %	Packing		Total Quantity				Basic price 100% Basic per KGS. TR	TOTAL Assesment Value (Rupees)
				No. of Package	Average contents per package	Gross Weight KGS. TR	Tare Weight KGS. TR	Net Weight KGS. TR	Net Weight on 100% Basis KGS. TR		
	POP SLUDGE			1 DRUM/DR	18750 KGS	0.000	0.000	0.000	18750.000	0.010	18750
TOTAL										18750.000	18750
Total Excise Duty Payable in Words Rupees RUPEES TWENTY THREE AND PAISE EIGHTEEN ONLY Terms Due Strictly in 30 days Payment Due on: 27.02.2014 PESTICIDES FOR AGRICULTURE USE EXEMPT FROM OCTROI										Excise Duty @ 12.00 %	22.50
										EoCess @ 2.00 %	0.45
										SECess @ 1.00 %	0.23
For all accounts related matters, please mention commercial invoice number										VAT/CST @ 4.00	3.43
Excise Invoice	Time	Date	Storage Tank Nos				SC 1.00		2.11		
Preparation	12:28:02	28.01.2014	Top Seal:				Insurance				
Removal	12:48:00	28.01.2014	Bottom Seal:				Freight				
										Rounding Off	0.22
										Total AMT	221.90
Total Rupees in words RUPEES TWO HUNDRED AND TWENTY ONE ONLY											
Remarks:						This is to certify that the price declared herein is as per Section 11 of the Central Excise Rules, 2002 and that the amount indicated in the invoice is correct. The value actually charged by us may be more or less as additional information relating thereto is indicated from the invoice, with a view to the fact that the invoice is a summary of the invoice.					
Internal Document Number: 80339 (E. & O.E.)						For UNITED PHOSPHORUS LIMITED AUTHORIZED SIGNATORY					
Registered office: 3-11, G.I.D.C. Estate, VAPU (Gujarat) - 396 195. Phone: (0260) 240123/240124/240125, Fax: (0260) 240123, 240124/240125											
TERMS & CONDITIONS 1) Invoice @ 10% will be charged on all over due invoices. 2) Goods of this invoice are forwarded on your account and the C&F responsibility is yours. 3) Any information about the goods supplied under this invoice should reach us within 10 days of receipt of goods. 4) Liquid Damages apply in accordance with the contract with UPL & its terms.											
WE CODE: TAX NO: AAC/010502/0005 MUMBAI SUBJECT TO GUJARAT JURISDICTION											



EVIDENCE OF CONTINUOUS WASTE PROCUREMENT(RECENT)

Documentary evidence reveals sustained and systematic waste procurement activities across multiple consecutive periods:

Total of **63 documented transactions** from two suppliers and Continuous procurement pattern **spanning April 2023 through April 2024** Multiple transactions per day **indicating high-volume operations** of Waste **Uninterrupted** activity **demonstrating systematic procurement system**

VENDOR 1: AARTI INDUSTRIES LIMITED

Period: April 3, 2024 to April 23, 2024 (21 consecutive days)

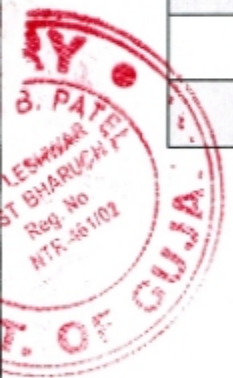
Total Transactions: 31 procurement entries

Average Frequency: 1.48 transactions per day

Sr. No.	Supplier Name	Document Reference	Date
1	AARTI INDUSTRIES LIMITED	NU2024000013	03-04-2024
2	AARTI INDUSTRIES LIMITED	NU2024000017	04-04-2024
3	AARTI INDUSTRIES LIMITED	NU2024000021	05-04-2024
4	AARTI INDUSTRIES LIMITED	NU2024000022	05-04-2024
5	AARTI INDUSTRIES LIMITED	NU2024000024	06-04-2024
6	AARTI INDUSTRIES LIMITED	NU2024000033	08-04-2024
7	AARTI INDUSTRIES LIMITED	NU2024000036	08-04-2024
8	AARTI INDUSTRIES LIMITED	NU2024000038	09-04-2024
9	AARTI INDUSTRIES LIMITED	NU2024000040	10-04-2024
10	AARTI INDUSTRIES LIMITED	NU2024000044	11-04-2024
11	AARTI INDUSTRIES LIMITED	NU2024000045	11-04-2024
12	AARTI INDUSTRIES LIMITED	NU2024000046	12-04-2024
13	AARTI INDUSTRIES LIMITED	NU2024000049	12-04-2024
14	AARTI INDUSTRIES LIMITED	NU2024000050	13-04-2024



15	AARTI INDUSTRIES LIMITED	NU2024000051	13-04-2024
16	AARTI INDUSTRIES LIMITED	NU2024000058	14-04-2024
17	AARTI INDUSTRIES LIMITED	NU2024000060	14-04-2024
18	AARTI INDUSTRIES LIMITED	NU2024000063	15-04-2024
19	AARTI INDUSTRIES LIMITED	NU2024000064	15-04-2024
20	AARTI INDUSTRIES LIMITED	NU2024000069	16-04-2024
21	AARTI INDUSTRIES LIMITED	NU2024000071	16-04-2024
22	AARTI INDUSTRIES LIMITED	NU2024000076	17-04-2024
23	AARTI INDUSTRIES LIMITED	NU2024000080	18-04-2024
24	AARTI INDUSTRIES LIMITED	NU2024000084	19-04-2024
25	AARTI INDUSTRIES LIMITED	NU2024000088	20-04-2024
26	AARTI INDUSTRIES LIMITED	NU2024000089	20-04-2024
27	AARTI INDUSTRIES LIMITED	NU2024000094	21-04-2024
28	AARTI INDUSTRIES LIMITED	NU2024000099	22-04-2024
29	AARTI INDUSTRIES LIMITED	NU2024000101	22-04-2024
30	AARTI INDUSTRIES LIMITED	NU2024000105	23-04-2024
31	AARTI INDUSTRIES LIMITED	NU2024000106	23-04-2024



VENDOR 2: SHIVAM ALUMS AND CHEMICALS
Period: April 7, 2023 to April 29, 2023 (23 consecutive days)

Total Transactions: 32 procurement entries

Average Frequency: 1.39 transactions per day

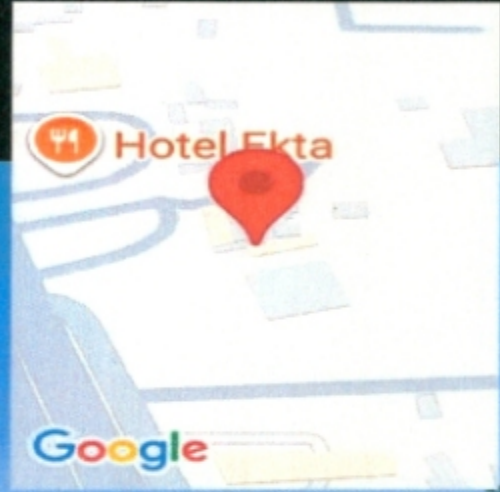
Sr. No.	Supplier Name	Document Reference	Date
1	SHIVAM ALUMS AND CHEMICALS	2023-24/104	19-04-2023
2	SHIVAM ALUMS AND CHEMICALS	2023-24/111	20-04-2023
3	SHIVAM ALUMS AND CHEMICALS	2023-24/113	20-04-2023
4	SHIVAM ALUMS AND CHEMICALS	2023-24/126	22-04-2023
5	SHIVAM ALUMS AND CHEMICALS	2023-24/127	22-04-2023
6	SHIVAM ALUMS AND CHEMICALS	2023-24/128	22-04-2023
7	SHIVAM ALUMS AND CHEMICALS	2023-24/129	22-04-2023
8	SHIVAM ALUMS AND CHEMICALS	2023-24/136	23-04-2023
9	SHIVAM ALUMS AND CHEMICALS	2023-24/146	24-04-2023
10	SHIVAM ALUMS AND CHEMICALS	2023-24/147	24-04-2023
11	SHIVAM ALUMS AND CHEMICALS	2023-24/157	26-04-2023
12	SHIVAM ALUMS AND CHEMICALS	2023-24/158	26-04-2023
13	SHIVAM ALUMS AND CHEMICALS	2023-24/160	26-04-2023
14	SHIVAM ALUMS AND CHEMICALS	2023-24/165	27-04-2023



15	SHIVAM ALUMS AND CHEMICALS	2023-24/166	27-04-2023
16	SHIVAM ALUMS AND CHEMICALS	2023-24/167	27-04-2023
17	SHIVAM ALUMS AND CHEMICALS	2023-24/168	29-04-2023
18	SHIVAM ALUMS AND CHEMICALS	2023-24/176	29-04-2023
19	SHIVAM ALUMS AND CHEMICALS	2023-24/178	29-04-2023
20	SHIVAM ALUMS AND CHEMICALS	2023-24/25	07-04-2023
21	SHIVAM ALUMS AND CHEMICALS	2023-24/26	07-04-2023
22	SHIVAM ALUMS AND CHEMICALS	2023-24/27	07-04-2023
23	SHIVAM ALUMS AND CHEMICALS	2023-24/28	07-04-2023
24	SHIVAM ALUMS AND CHEMICALS	2023-24/30	07-04-2023
25	SHIVAM ALUMS AND CHEMICALS	2023-24/31	07-04-2023
26	SHIVAM ALUMS AND CHEMICALS	2023-24/47	10-04-2023
27	SHIVAM ALUMS AND CHEMICALS	2023-24/48	10-04-2023
28	SHIVAM ALUMS AND CHEMICALS	2023-24/55	12-04-2023
29	SHIVAM ALUMS AND CHEMICALS	2023-24/60	13-04-2023
30	SHIVAM ALUMS AND CHEMICALS	2023-24/85	16-04-2023
31	SHIVAM ALUMS AND CHEMICALS	2023-24/91	17-04-2023
32	SHIVAM ALUMS AND CHEMICALS	2023-24/92	17-04-2023



(ANNEXURE 2- Colly)

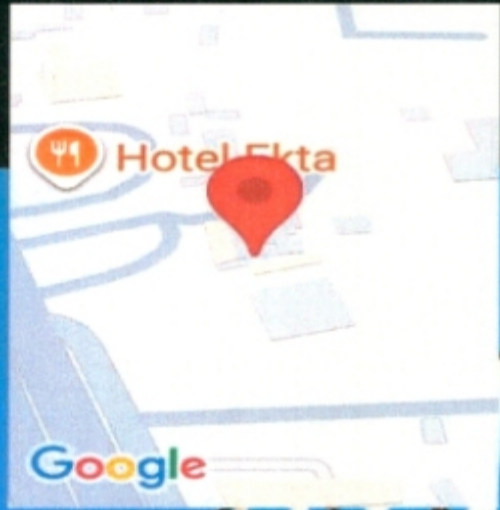


29/03/2026 17:10

J2WR+FQG, Hifazat Nagar,
Motali, Ankleshwar, Gujarat
393001, India

35°C
clear sky

Lat : 21.646233 Long : 73.041927

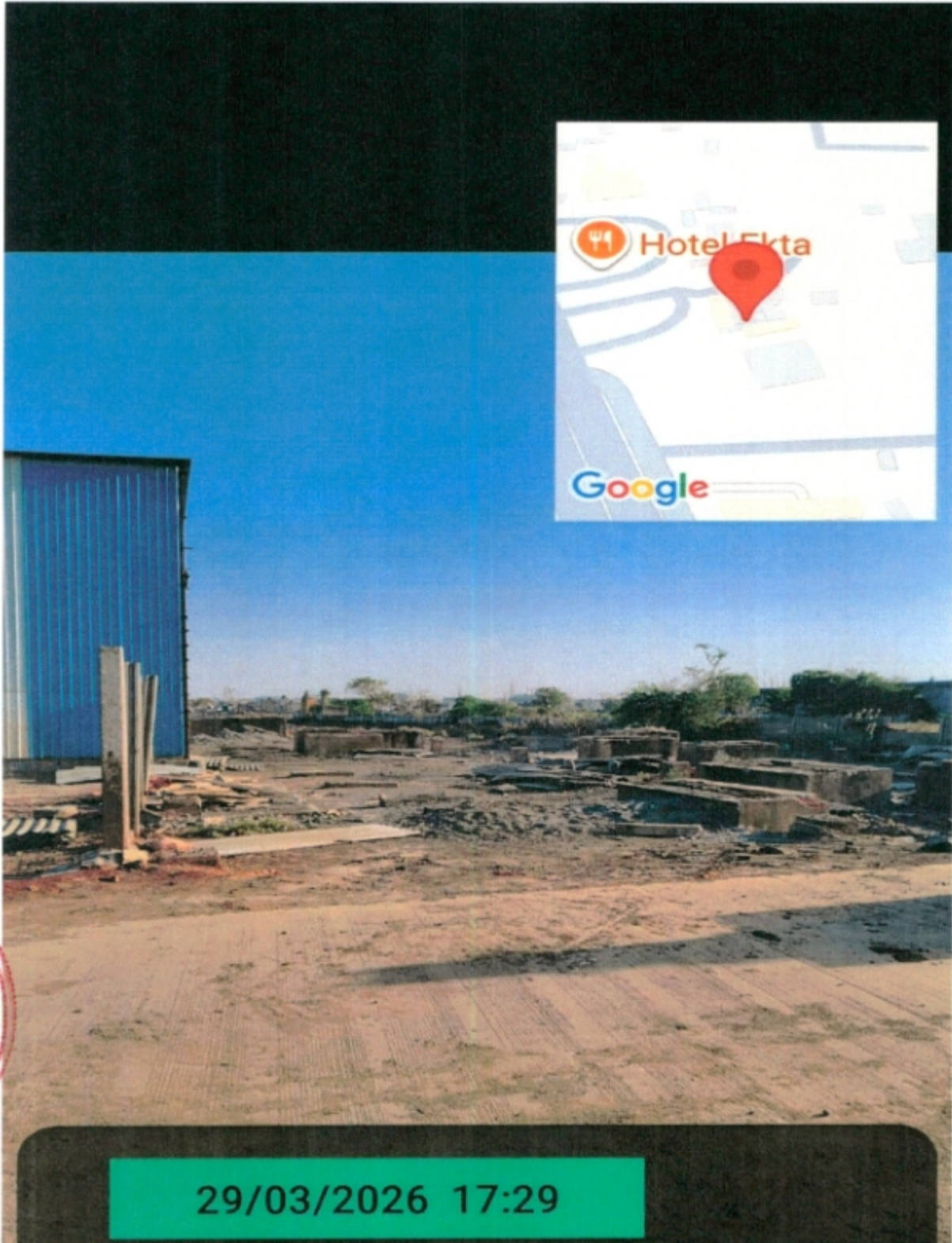


29/03/2026 17:09

J2WR+FQG, Hifazat Nagar,
Motali, Ankleshwar, Gujarat
393001, India

35°C
clear sky

Lat : 21.646246 Long : 73.041965

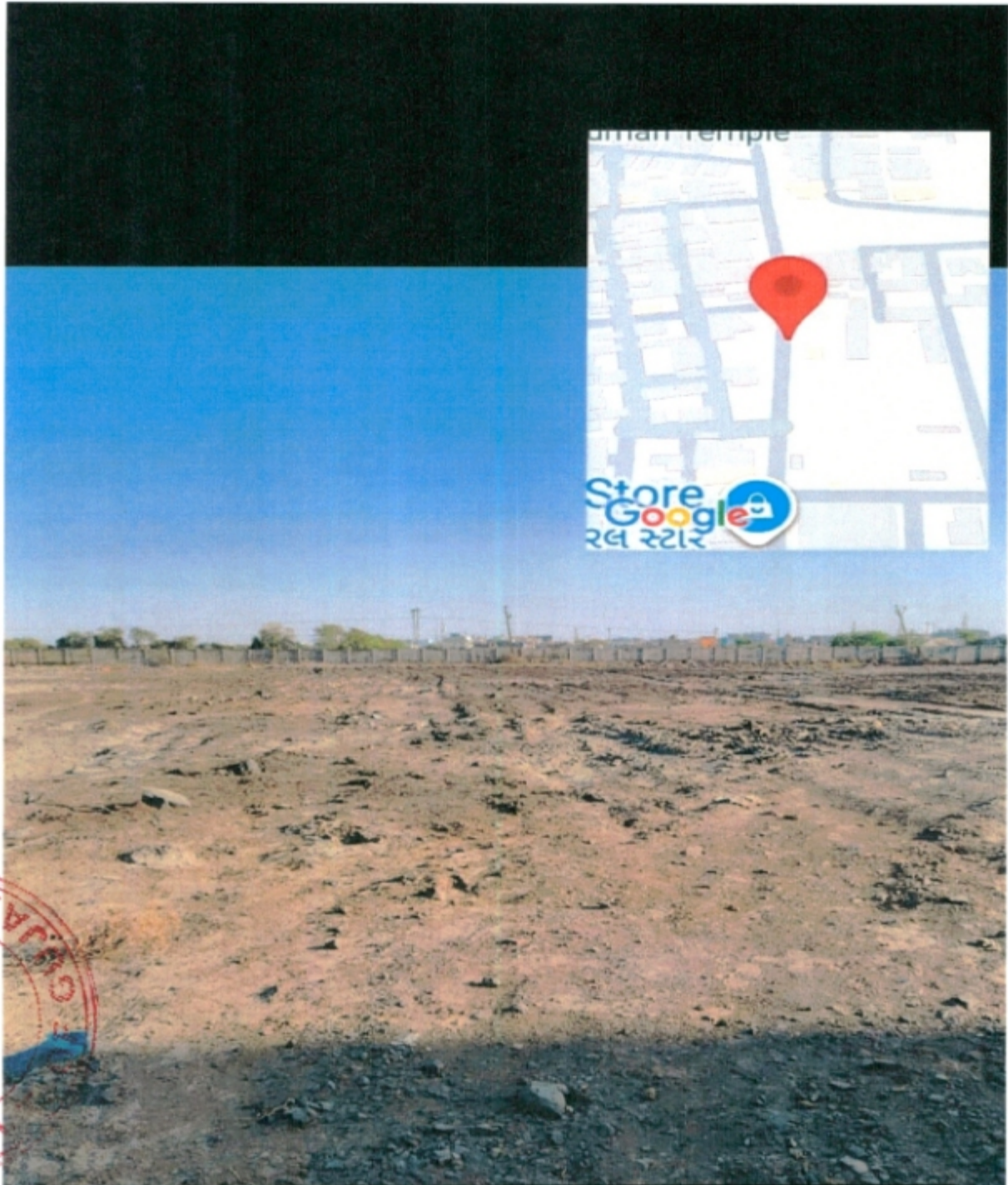


29/03/2026 17:29

J2WR+FQG, Hifazat Nagar,
Motali, Ankleshwar, Gujarat
393001, India

35°C
clear sky

Lat : 21.646252 Long : 73.041969



29/03/2026 17:12

J2QR+MGP, Miranagar,
Ankleshwar, Gujarat 393001,
India

35°C
clear sky

Lat : 21.639289 Long : 73.041450

